

राष्ट्रीय सुरक्षा नीति

817. श्री रामगोपाल यादव:

श्री ईश दत्त यादव:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार देश के समक्ष वर्तमान चुनौतियों के मद्देनजर राष्ट्रीय सुरक्षा नीति तैयार करने पर विचार कर रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री मोहम्मद मकबूल डार): (क) से (ग) अन्य बातों के साथ-साथ, हमारी खतरे की संभावनाओं और विश्वव्यापी तथा क्षेत्रीय सुरक्षा परिवेश पर आधारित भारत की एक व्यापक सामरिक नीति है। इस नीति की हमारी राष्ट्रीय सुरक्षा पर प्रभाव डालने वाली गतिविधियों के परिप्रेक्ष्य में सतत-समीक्षा की जाती है।

Replacement of Police Act, 1861818. SHRI BANGARU LAXMAN:
SHRI KULDIP NAYYAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have any proposal to replace the existing Police Act, 1861, with a new one;

(b) if so, the details thereof and by when; and

(c) whether any steps have been taken to effect the replacement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) to (c) Since 'Police' is a State subject as per the Seventh Schedule of the Constitution of India, it is essentially for the State Governments to take steps to replace the existing police Act, 1861. The Central Government, on its part, has been emphasising on the States to bring about such changes in the functioning of their Police as are necessary to meet the expectations of the people. It has, however, been suggested that the Central Government should prepare a model bill for the guidance of the States.

Probe into Alleged suicide by IAS819. SHRI GURUDAS DAS GUPTA:
SHRI JALALUDIN ANSARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "Sukhinda contract led to death" appearing in the Economic Times dated October 1, 1997;

(b) if so, whether a CBI probe has been ordered into the alleged suicide of Mr. M.C. Mahapatra, IAS as has been demanded by his wife; and

(c) if so, the detail thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) Yes, Sir.

(b) and (c) The case is under the investigation of the Crime Branch of Delhi Police.

Under-Trials Languishing in Jails820. SHRI SANJAY DALMIA:
DR. D. VENKATESHWAR RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Human Rights Commission in its endeavour to improve Jail conditions has expressed concern about the large percentage of under-trials languishing in Jail without being formally brought to trial and pressed for their trial expeditiously; and

(b) if so, the action being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) In its endeavour to improve the prison conditions, the National Human Rights Commission has been emphasising the need for an expeditiously disposal of cases of undertrials, languishing in jails. The Commission in their Annual Report for the year 1995-96 has remarked that the issue of overcrowding in the prison is of a serious concern and the conditions in jails are made worse by the large percentage of undertrials in jails.